

RAJASTHAN HIGH COURT

INFORMATION RELATED TO PENDING CRIMINAL CASES AGAINST ELECTED MEMBERS OF THE PARLIAMENT AND LEGISLATIVE ASSEMBLIES

As on 31.12.2025

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
1	Ajmer	-	-	-
2	Alwar	2023	1	Prosecution Evidence (1)
3	Balotra	-	-	-
4	Banswara	2019	1	Argument on Application (1)
		2020	1	Stay by Higher Court (1)
		2021	1	Prosecution Evidence (1)
		2022	3	Appearance of Accused (1) Argument on Application (1) Final Arguments (1)
		2025	1	Appearance of Accused (1)
5	Baran	2025	1	Examination of accused u/s. 313 Cr.P.C. (1)
6	Barmer	-	-	-
7	Beawar	2020	1	Stay by Hon'ble High Court (1)
8	Bharatpur	-	-	-
9	Bhilwara	-	-	-
10	Bikaner	-	-	-
11	Bundi	-	-	-
12	Chittorgarh	-	-	-
13	Churu	2019	1	Reply of Application U/S 311 Cr.P.C. (1)
14	Dausa	2022	1	जवाब प्रार्थना पत्र (1)
		2024	1	साक्ष्य अभियोजन (1)
15	Deedwana- Kuchaman	-	-	-
16	Deeg	-	-	-
17	Dholpur	-	-	-
18	Dungarpur	2022	1	Prosecution Evidence (1)
19	Sri Ganganagar	2013	1	Record awaited from High Court, Jodhpur (1)
		2015	1	Prosecution Evidence (1)
		2016	1	Judgement (1)
		2022	1	Prosecution Evidence (1)
		2025	1	Service of Bailable Warrant (1) File called by Higher Court
20	Hanumangarh	-	-	-
21	Jaipur District	2012	1	साक्ष्य अभियोजन (1)
		2016	1	साक्ष्य अभियोजन (1)
		2025	1	बहस चार्ज (1)
22	Jaipur Metro-I	2013	1	Statement of accused (1)
		2025	2	Awaiting Order (1) Argument on appeal (1)
23	Jaipur Metro-II	2013	1	प्राप्त होने आदेश माननीय रा.उ.न्या. के स्तर पर लंबित है (1)
		2016	1	Arguments on Charges and for Consideration the result of further investigation as directed by this court through order dated 18.04.2022 (1)
		2022	1	चार्ज बहस (1)

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
24	Jaisalmer	2019	1	Prosecution Evidence (1)
25	Jalore	2023	1	Stay by Supreme Court (1)
26	Jhalawar	-	-	-
27	Jhunjhunu	-	-	-
28	Jodhpur District	-	-	-
29	Jodhpur Metro	2011	1	Defence Evidence (1)
		2024	2	Prosecution Evidence (1) Attendance Accused (1)
30	Karauli	2025	1	Appearance of Accused (1)
31	Khairthal-Tijara	-	-	-
32	Kota	2021	1	Purpose and procedure of section 313 CrPC (1)
		2022	2	Framing of Charge/ Plea (1) Examination of accused u/s. 313 Cr.P.C. (1)
		2023	3	Argument on Charge (1) Prosecution Evidence (2)
33	Kotputli-Behrere	2021	1	Appearance of Accused (1)
34	Merta	2020	1	Stay by High Court (1)
35	Pali	-	-	-
36	Phalodi	-	-	-
37	Pratapgarh	-	-	-
38	Rajsamand	-	-	-
39	Salumber	2020	1	Evidence (1)
40	Sawai Madhopur	-	-	-
41	Sikar	2021	1	Stay by High Court dated 28.08.2025 (1)
42	Sirohi	-	-	-
43	Tonk	2023	1	Statement of accused (1)
44	Udaipur	2023	1	U/S 313 Crpc (1) Statements of all the witnesses were recorded
	Total		46	

Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) Fourth Quarter-2025 (01.10.25 to 31.12.25)

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1. AJMER								
Case punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
2. ALWAR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ACJM Thanagazi (Alwar)	20.10.2022	23/709/23	State Vs Kirodi Lal etc.	Prosecution Evidence	1.Kirodilal Meena (MP) 2. Hem Singh Bhadana (Former MLA) 3.Kanti Lal Meena (MLA)	—	गवाहान के जमानती वारंट जारी किये गये। पेशी 09.01.2026

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
3. BALOTRA								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
4. BANSWARA								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ACJM Banswara	14.09.2020	574/2020	State Vs. Bhawani Joshi	Stay by Higher Court	Bhawani Joshi (Former MLA)	Stay	Stayed by Hon'ble RHC Cr. Misc. Petition No. 6338/2022 Dt. 12.04.2023
2	ACJM Banswara	27.01.2022	145/2022 (177/2022)	State Vs. Bhawani Joshi	Appearance of Accused	Bhawani Joshi (Former MLA)	-	Prosecution Evidence
3	ACJM Banswara	14.05.2025	1016/2025	State Vs. Bhawani Joshi	Appearance of Accused	Bhawani Joshi (Former MLA)	-	Arguments on application
4	JM Banswara	28.02.2022	12/2022	State Vs. Premkant etc	Final Arguments	Bhawani Joshi (Former MLA)	-	Final Arguments
5	JM Banswara	25.02.2022	14/2022	State Vs. Premkant etc	Argument on Application	Bhawani Joshi (Former MLA)	-	Argument on Application
6	JM Banswara	01.10.2019	202/2022 (628/2019)	State Vs. Bhawani Joshi	Argument on Application	Bhawani Joshi (Former MLA)	-	Argument on Application
7	JM Banswara	06.01.2021	346/2022 (281/2020)	State Vs. Bhawani Joshi	Prosecution Evidence	Bhawani Joshi (Former MLA)	-	Prosecution Evidence

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
5. BARAN								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	JM, Anta	02.01.2025	178/2023	State Vs Manoj etc.	Examination of accused u/s. 313 Cr.P.C.	Kanwar Lal Meena (Former MLA)	NIL	Evidence recorded of PW 34, Examination of accused u/s. 313 Cr.P.C. Hemraj, Sunil, Akshay Singh.
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
6. BARMER								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
7. BEAWAR								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	Gram Nyayalaya, Raipur	17.03.2020	CRO- 70/2020	State V/s Shaitanaram etc.	Stay by High Court	Smt. Shobha Chouhan (Sitting MLA)	4 Adjournment given.	पत्रावली में मा.रा.उ.न्या. के प्रकरण संख्या S.B. Cri. Misc. (Pet.) No. 2344/2022 Shobha Chouhan V/s State द्वारा स्थगन के आदेश है।

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
10. BIKANER								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
11. BUNDI								
Cases punishable with life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
12. CHITTORGARH								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishment with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

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S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
17. DHOLPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
18. DUNGARPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ADJ, Dungarpur	12.10.2022	11/2021 Session Case	State V/s Chetanlal and others	Prosecution Evidence	Umesh Damor (Sitting MLA)	-	-
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
19. SRI GANGANAGAR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ADJ No. 2 Sri Ganganagar	07.05.2013	12/2013	State Vs Jaideep Bihani etc.	Awaiting Record	Jaideep Bihani (Present MLA)	2	Record awaited from High Court, Jodhpur
other cases								
1	ACD Sri Ganganagar	12.05.2015	14/2015	State Vs Lalchand etc	Prosecution Evidence	Ashok Chandna (Sitting MLA)	04, Prosecution Evidence	No Progress
2	ACJM, Gharsana Sri Ganganagar	18.09.2015	Cro 434/2015	State Vs Pawan Duggal	Final Arguments	Pawan Duggal (Former MLA)	15, Prosecution Evidence 2, Examination of Accused 7, Final Arguments	Disposed Off - 17.12.2025
3	ACJM, Gharsana Sri Ganganagar	23.08.2022	Cro 404/2022	State Vs Hetram etc	Prosecution Evidence	Pawan Duggal (Former MLA)	11, Prosecution Evidence	PW16 to PW19 Recorded and rest witnesses are called through Summon and Bailable Warrants.
4	ACJM Gharsana Sri Ganganagar	07.10.2016	Cro 513/2025 (CIS No. 600/2016)	State Vs Pawan Duggal etc.	Judgement	Pawan Duggal (Former MLA)	7, Final Arguments	Final Arguments heard & File on Judgement Stage.

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
5	ACJM-2 Sri Ganganagar	19.05.2025	Cro 5600/2025	State Vs Jaideep Bihani etc.	Service of Bailable Warrant	Jaideep Bihani (Sitting MLA)	1	File called by Higher Court
20. HANUMANGARH								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
21. JAIPUR DIST.								
Cases punishable with death of life imprisonment								
1	ADJ No.2 (Jaipur Dist.)	18.10.2023	82/25 (102/25)	सरकार बनाम समीर खां वगै.	बहस चार्ज	गिर्राज सिंह मलिंगा (भूतपूर्व एम.एल.ए)	-	दिनांक 04.10.2025 को पत्रावली बहस चार्ज हेतु नियत थी। उक्त दिनांक को बहस चार्ज हेतु अवसर चाहा गया। दिनांक 10.10.2025 को पीडित पक्ष की ओर से लिखित आरोप बहस पेश की गई एवं अभियुक्तगण रोहन व सचिन के गिरफ्तारी वारंट जारी किये गये। दिनांक 28.10.2025 को अभियुक्तगण रोहन व सचिन के गिरफ्तारी वारंट के बाबजूद भी न्यायालय में उपस्थित नहीं होने के कारण साक्ष्य मफरूरी लेखबद्ध कर उक्त अभियुक्तगण को मफरूर घोषित किया गया है। दिनांक 07.11.2025 को अभियुक्त सूरज उर्फ पातीराम अनुपस्थित। जिसका गिरफ्तारी वारंट जारी किया गया। दिनांक 26. 11.2025 को अभियुक्त सूरज उर्फ पातीराम को मफरूर घोषित किया गया। दिनांक 06.12.2025 व 11.12.2025 को बहस चार्ज हेतु अवसर चाहा गया। दिनांक 20.12.2025 को अभियुक्त धर्मेन्द्र की ओर से लिखित बहस पेश की गई। पत्रावली वास्ते बहस चार्ज / आदेश दिनांक 06.01.2026 को नियत की गई।

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1	ADJ No. 4 (Jaipur Dist.)	17-10-2012	40/2012 (58/2014)	सरकार बनाम मोहन सिंह व अन्य	साक्ष्य अभियोजन	1. श्रीमती जाहिदा खान(पूर्व एम.एल.ए) 2. श्रीमती अनिता सिंह(पूर्व एम.एल.ए) 3. श्री भजनलाल शर्मा(वर्तमान एम.एल.ए) 4. श्री जवाहर सिंह बेढर्म(वर्तमान एम.एल.ए)	-	माह अक्टूबर 2025 दिनांक 07.10.2025 को गवाह पी.डब्ल्यू 82 नेमसिंह के बयान लेखबद्ध किये गये। दिनांक 17.10.2025 को गवाह मांगीलाल उपस्थित नहीं। गवाह कमरू खां को जरिये समन तलब किया गया। दिनांक 31.10.2025 को गवाह कमरू खां के मृत्यु प्रमाण पत्र की प्रति पेश की गई। दिनांक 07.11.2025 को गवाह कमरू खां के मृत्यु प्रमाण पत्र की प्रति का अवलोकन कर उसकी तलबी बंद की गई व गवाह मानसिंह को जरिये समन तलब किया गया। दिनांक 12.11.2025, 17.11.2025 व 28.11.2025 को पीठासीन अधिकारी के अवकाश पर रहने के कारण गवाह मानसिंह को आगामी पेशी हेतु पाबंद किया गया। दिनांक 04.12.2025 को गवाह मानसिंह के बयान पी.डब्ल्यू 83 के रूप में लेखबद्ध किये गये। दिनांक 16.12.2025 को गवाह कमल सिंह के जारीशुदा समन के साथ उसकी मृत्यु प्रमाण पत्र की प्रति प्राप्त हुई जिस पर उक्त गवाह की तलबी बन्द की गई व गवाह गिरीश जैन को जरिये समन तलब किया गया। दिनांक 23.12.2025 को गवाह गिरीश जैन के बयान पी.डब्ल्यू 84 के रूप में लेखबद्ध किये गये। वर्तमान में पत्रावली साक्ष्य अभियोजन में गवाह राजेन्द्र सिंह के बयान हेतु नियत की गई।

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
3	ACJ & JM No.1, Jaipur Dist.	10.06.2016	89/2025 (573/2016)	सरकार बनाम सतवीर चौधरी व अन्य	साक्ष्य अभियोजन	रामनिवास गवारिया (वर्तमान एम.एल.ए.)	-	इस प्रकरण में दिनांक 14.10.2025 को गवाह अनुपस्थित रहे तथा दिनांक 15.10.2025 को साक्ष्य अभियोजन में गवाह पी.डब्ल्यू 03 विरमा कुमारी के बयान लेखबद्ध किये गये तथा दिनांक 16.10.2025 को गवाहान अनुपस्थित रहे। दिनांक 28.10.2025 को पीठासीन अधिकारी मोबाइल कोर्ट चैकिंग में पधारे। दिनांक 29.10.2025 को गवाह अनुपस्थित रहे। दिनांक 30.10.2025 को साक्ष्य अभियोजन में गवाह पी.डब्ल्यू 04 सुरेन्द्र सिंह के बयान लेखबद्ध किये गये व गवाह पी.डब्ल्यू 05 सुभाष चन्द के बयान न्यायालय समय समाप्त होने के कारण डैफर किये गये। दिनांक 31.10.2025 को गवाह पी.डब्ल्यू 05 सुभाष चन्द के बयान पूर्ण किये गये। दिनांक 12.11.2025 को गवाह अनुपस्थित रहे। दिनांक 13.11.2025 को पीठासीन अधिकारी मोबाइल कोर्ट चैकिंग में पधारे तथा गवाह लक्ष्मीचन्द को आगामी पेशी हेतु पाबंद किया गया व पत्रावली वास्ते साक्ष्य अभियोजन दिनांक 09.12. 2025 व 10.12.2025 हेतु नियत की गई। दिनांक 09.12.2025 व 10. 12.2025 को गवाहान के उपस्थित नहीं आने के कारण आगामी तारीख पेशी दिनांक 16.01.2026 नियत की गई।

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
22. JAIPUR METRO - I								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ADJ- 9, Jaipur Metro-I	15.07.2025	Cr. Appeal 28/25	Mukesh Bhakar and ors Vs State	Argument on appeal	1. Mukesh Bhakar 2. Manish Yadav	2 adjournment, appeallant want to time for argument on appeal	अपीलार्थी अधिवक्ता द्वारा बहस अपील हेतु समय चाहने पर प्रकरण में बहस अपील नहीं सुनी जा सकी।
2	ACJ & JM -12, Jaipur Metro-I	03.07.2025	27647/25	State Vs Ramniwas Gawadiya	Awaiting Order	Ramniwas Gawadiya	6 (Charge framed & witnesses examined after than stay from Hon'ble High Court)	Charge framed & witnesses examined after than stay from Hon'ble High Court in S.B. Criminal Misc. Pet. No. 6202/2025)
3	Gram Nyayalaya, Jaipur Metro -I	13.11.2013	752/13 (1329/19)	State Vs Anju Khangwal	Statement of Accused	Anju Khangwal (Ex M.L.A)	7 (अंजु व रवि के अनुपस्थित होने के कारण पत्रावली में बयान मुलजिम नहीं लिये जा सके, रामवतार जांगिड दिनांक 01.04.2025 से मफरूर है।)	पत्रावली में साक्ष्य पूर्ण हो चुकी है और वर्तमान में बयान मुलजिम में है।
23. JAIPUR METRO - II								
Cases punishable with death of life imprisonment								

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S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	ACJM Pokaran (Jaisalmer)	13.11.2019	942/2019	State Vs Shaitan Singh etc	Prosecution Evidence	Shaitan Singh (Former MLA)	Process is being issued. Total adjournment number during this quarter is 04.	Process issued for witness
25. JALORE								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	JM Court, Bhinmal	20.08.25 (29.09.23)	180/23	State Vs Pankaj Devasi etc.	Stay by Supreme Court	Ratan Devasi (Sitting M.L.A.)	-	Stay by Supreme Court SLP (Criminal) 16068-16069 of 2025
26. JHALAWAR								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
27. JHUNJHUNU								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
Other cases								
1	ACJM NO. 06, KOTA	06-10-2022	CR. REG. CASE 10861/22	State Vs Chandrakanta Meghwal Etc.	Framing of Charge/ Plea	Chandrakanta Meghwal	4 Adjournment for Charge Argument. 2 Adjournment for charge order.	Charge order has been pronounced on 09-01-2026. File is fixed for Framing of charge/Plea on 16-01-2026
2	ACJM Ramganj Mandi (Kota)	13-10-2023	1551/2023	State Vs Madan Dilawar Etc	prosecution evidence	Shri madan dilawar etc	6 adjournment. Due to (witness is not present)	In this quarter, the statements of PW 16 kushal Singh, PW 17 prahalad, PW 18 mahesh kumar, and PW 19 rohitash pw 20 manjeet singh were recorded. The next hearing date has been fixed for 06-01-2026
3	ACJM Ramganj Mandi (Kota)	13-10-2023	1552/2023	State Vs Madan Dilawar Etc	prosecution evidence	Shri madan dilawar etc	7 adjournment. Due to (witness is not present)	In this quarter, the statements of PW 15 kushal Singh, PW 16 prahalad, PW 17 mukesh kumar, were recorded. The next hearing date has been fixed for 06-01-2026
4	JM DIGOD (Kota)	15-12-2012	576/2012	State Vs Prahlad	file is disposed	Bhawani Singh Rajawat	15 Due to awaiting order	file is disposed by withdrwaing application from A.P.P in order from the state government to withdraw this case

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
5	ACJM No. 2 Kota	14-11-2022	11860/22	State Vs Bhawani Singh Rajawat Etc	Examination of accused u/s. 313 Cr.P.C.	BHAWANI SINGH RAJAWAT	5 Accused no Present	evidence has been completed case know at the stage of Examination of accused u/s 313 Cr.pc
6	ACJM NO. 3 KOTA	19-07-2021	7125/2021	State v/s Badrilal @ Birdhilal Etc	purpose and procedur of section 313 CrPC	Mr. Bhawani Singh Rajawat	No.of 11 adjournment. Due to long witness list	Exmination of acuused Balveer, Meghraj, Deeepak, Rasvihari, Sanju, Harish, Deepesh, Pramod, Shambhudyal, Dhanraj, Devraj U/S 313 Crpc.
7	JM Kanwas (Kota)	24-07-2023	340/2023	State V/s Heera Lal etc.	argument on charge	Heeralal nagar	3. Due to Some accused are not present.	charged frame against 6 accused.

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S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
35. PALI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
36. PHALODI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
37. PRATAPGARH								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
38. RAJSAMAND								

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S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
41. SIKAR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
1	ACD Court, Sikar	19.02.2021	Session Cases 2/2025	State Vs Jhabar Singh Kharra etc.	Prosecution Evidence	Jhabar Singh Kharra (MLA)	-	Stay by Hon'ble High Court Dated 28.08.2025
Other Cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
42. SIROHI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
43. TONK								
Case punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
1	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapurua etc	Statement of Accused	Sukhveer Singh Jonapurua Ex M.P. Tonk Sawai Madhopur	0	Prosecution Evidence has been completed case has been listed for Statement of Accused U/s 313 CrPC (351 BNSS)
	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapurua etc	Statement of Accused	Kanhaiya Lal Choudhary at present MLA Todaraisingh- Malpura	0	Prosecution Evidence has been completed case has been listed for Statement of Accused U/s 313 CrPC (351 BNSS)
	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapurua etc	Statement of Accused	Rajendra Gurjar, MLA Deoli Uniara	0	Prosecution Evidence has been completed case has been listed for Statement of Accused U/s 313 CrPC (351 BNSS)

S.N .	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
44. UDAIPUR								
Cases Punishable with death of life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	ACJ&JM (South) NO.2	20.03.2023	3772/23	State/ Ravindra singh Bhati etc	U/S 313 Crpc	Ravindra Singh Bhati (Sitting M.L.A.)	NIL	Statements of all the witnesses were recorded